

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 105

CP (IB) 349/Chd/Chd/2022

IN THE MATTER OF:-

Indian Bank

...Petitioner

Versus

Salil Bindra

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 02.07.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Abhishek Singla, Advocate

For the respondent : Mr. V. K. Sachdeva, Advocate

ORDER

A date is requested due to change of Bank officers by Id. counsel for the petitioner-Bank for filing response against the objections of respondent on the report filed by the RP. It is seen that on the last date of hearing, last opportunity was granted to the Bank for filing the response. In these circumstances and in the interest of justice one last opportunity is granted to the Bank for filing the response to the objections. Let the same be filed within two weeks with a copy in advance to the counsel opposite, failing which right to file response will be forfeited. List on 20.08.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)